

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 101  
Company Appeal 115/252/ND/2024

**IN THE MATTER OF:**

**Cyber Aluinfra Private Limited**

**...APPELLANT**

**Vs.**

**Registrar of Companies**

**...RESPONDENT**

**Section**

**U/s 252(3)**

**Order delivered on 04.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

:

**For the Income Tax Department**

:

**For the RoC**

:Adv Aakash Sharma

**ORDER**

This is an appeal under Section 252 of the Companies Act, 2013 seeking restoration of the company which was struck off by order of RoC passed under Section 252 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of the Appellant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **29.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**